

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1165
ANSWERED ON:30.11.2012
RECOGNITION TO MEDICAL DENTAL COLLEGES
Bais Shri Ramesh;Ramasubbu Shri S.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) The number of recognised medical and dental colleges in the country, State/ UT-wise;
- (b) The criteria laid down by the Government for grant of recognition to them in the country, State/UT-wise;
- (c) whether attention of the Government has been drawn to alleged irregularities and corrupt practices in grant of approval/ recognition to certain medical and dental colleges by the Medical Council of India (MCI) and Dental Council of India (DCI);
- (d) if so, the details of such cases reported and inspected by the Government during each of the last three years and the current year, State/UT-wise; and
- (e) the number of medical and dental colleges derecognised by the Government on the above ground and action taken by the Government against those found guilty for the same?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) The details of recognized and permitted medical/dental colleges is at Annexure-I.
- (b) The medical and dental colleges in India are recognized in accordance with the procedure given in Indian Medical Council Act, 1956 and Dentist Act 1948 respectively. The provisions of the respective Acts and regulations made there under are strictly adhered to. Recognition of a medical/dental college is considered when the first batch of MBBS/BDS students appears in the final university examination. The Medical Council of India (MCI) or Dental Council of India (DCI) conducts the inspection of the college to assess the standard of examination and facilities available at the college as per the standard requirement prescribed in their respective Regulations. On the recommendation of the MCI /DCI, the Central Government recognizes and notifies the medical qualifications under Section 11(2) of the IMC Act, 1956 and dental qualifications under Section 10(2) of Dentist Act, 1948.
- (c) & (d): The Central Government has received 50 complaints against medical colleges and 24 complaints against dental colleges regarding irregularities and corrupt practices in granting approval/recognition to the medical/dental colleges between 2009 till date. The Central Government forwards the complaints to Vigilance Division of the Ministry or to the MCI/DCI/State Government depending on the nature of complaints, if required, inspection of the colleges is carried out to verify the existing facilities as per norms. The detail of complaints received, State/UT-wise, is at Annexure II.
- (e) On the recommendation of Dental Council of India, one dental colleges namely, Jamanalal Goenka Dental College, Akola, Maharashtra has been de-recognized by the Central Government under the provisions contained in Section 16(4) of the Dentists Act, 1948.